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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

OA 2584/90

DATE OF DECISION:31.05.1991

O.P. MADAN

...APPLICANT.

VERSUS

UNION OF INDIA & OTHERS

... RESPONDENTS.

## ADVOCATES:

APPLICANT IN PERSON.

SHRI P.H. RAMCHANDANI, SR. COUNSEL FOR RESPONDENTS

## CORAM:

HON'BLE SHRI P.K. KARTHA, VICE CHAIRMAN(J)
HON'BLE SHRI B.N. DHOUNDIYAL, MEMBER(A)

## JUDGEMENT

(DELIVERED BY HON'BLE SHRI B.N. DHOUNDIYAL)

This application has been filed under Section 19 of the Administrative Tribunal's Act, 1985 by Shri O.P. Madan, who has worked as Assistant Accounts Officer in the Department of Food and Civil Supplies.

2. The applicant was posted as Assistant Accounts Officer in the Field Pay Unit of the Office of the Commissioner of Income Tax, Rohtak. In response to circular No.A-22013/1/89/MF-CGA(A) Group-B dated 1.1.1990, he volunteered for the appointment as Accounts Officer in the same organisation at Rohtak. He feels aggrieved that he was denied this appointment and was transferred out to Delhi to the Ministry of Food and Civil Supplies as A.A.O. He has prayed

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that his request for promotion in the Field Pay Unit  $\mathcal{E}_{N}$  of Income Tax at Rohtak may be acceeded to and his transfer from Rohtak to Delhi, vide impugned order dated 14.10.1990 be quashed.

- The contention of the applicant is that his transfer was mala fide. Being the senior most Assistant Accounts Officer with 14 years of service, he contends he deserves to be given promotion as Accounts Officer at Rohtak. He has alleged that he was transferred out of Rohtak with mala fide intention to deny this promotion. His wife is working with the Customs Department at Rohtak and by transferring him to Delhi, the respondents have violated the instructions contained in the Department of Personnel and Training No.23034/7/86-Estt.(A) dated the 3rd April, 1986 which impressed upon Cadre Controlling Authorities to consider posting of working couple, at the same station. has also alleged that one Shri B.K. Lal having around 10 years of service as Assistant Accounts Officer Meerut has been promoted as Accounts Officer at the same place.
- 4. The respondents have contended the applicant is holding Group 'B' Gazetted post as Assistant Accounts Officer. There are 1098 posts of Assistant Accounts Officers all over India in various Departmentalised Accounts Offices of the Central Government. The Assistant Accounts Officers have all India Transfer liability and such transfers do not affect their interse seniority. While the applicant was posted in the Field Pay Unit of the Office of the Commissioner of Income Tax, Rohtak, the Commissioner in her letter

dated 25.10.1990 had expressed an opinion that the efficiency of the office has suffered because the Assistant Accounts, Officer had developed a lot of vested interestinterest and had reguested that he be transferred in the interest of efficiency and harmony in the office. As there were no other posts available at Rohtak, he was transferred to the nearby station i.e. Delhi. Subsequent his transfer, the applicant himself applied for deputation for the post of Assistant Accounts Officer in Delhi Electrical Supply Undertaking. regards his promotion as Accounts Officer at Rohtak, these posts filled up on the regular basis though at times, there is a gap between the occurance of vacancy and the availability of regular persons at the Station where the vacancy exists. Many a time, these are circulared more than vacancies once for having wider choice.

6. We have gone through the facts of the casé and heard the contentions of the rival parties.

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7. applicant has relied Judgement given by the Bangalore Bench of this Tribunal in case of N.K. Suparna Vs. U.O.I. and Others (1991)15ATC1 where it was held that transfer based on allegations οf misdemeanours mala fide and cannot be sustained. However, we find that the circumstances this particular case are distinguiashable. the Ιn circular No.A-32016/1/90/MF.CGA(A)/JAO/III/692, dated 21.12.1990, it has been clearly the Controller General stated by Accounts that all Assistant Accounts Officers should have as far as possible in an opportunity to work at least Ministries/Departments before are promoted as Pay and Accounts Officer. applicant has since been promoted The there is no bias against him. and Electricity case of Gujarat Ιn and Another Vs. Atma Ram, the Supreme Court has held that the transfer service incidence of and is employee has no legal right to resist it (1989(3)JT(S.C.)20). In the instant case, the applicant has not substantiated

allegation of mala fides against

violation of any statutory rule. Therefore

there is no justification to interfere

transfer

There

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also

order challenged

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the

respondents.

in these proceedings.

contd..

8. In the circumstances, we find that the application has no merit and the same is dismissed.

9. There will be no order as to costs.

(B.N. DHOUNDIYAL)

(P.K.KARTHA) V.C.(J)